

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR NO. 596 OF 2017

Dated: 18th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Ajmer Vidhyut Vitran Nigam Ltd. & Anr. Appellant(s)

Vs.

M/s Kishangarh Fibres (P) Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Madan

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley for R-3

ORDER

Learned counsel for the appellant seeks a week's time to file an application for condonation of delay. Therefore, at his instance, the matter is adjourned to **25.09.2017** to enable him to file the application.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/tpd